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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CS(OS) 156/2021
PREM SINGH

.....Plaintiff
Through: Ms. Sonali Malhotra & Ms. Chhavi
Arora, Advs. for plaintiff alongwith
Ms. Beejaksharee Varman, daughter
of the plaintiff in person.

versus

KRISHAN KUMAR JALAN

.....Defendant
Through: Mr. Simrat Singh Pasay, Proxy
Counsel for Ms. Pooja M. Saigal, Adv.
(email: pooja@lawconsult.org)

CORAM:
**JOINT REGISTRAR (JUDICIAL) SH. DEVENDER KUMAR
GARG (DHJS)**

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ORDER
03.08.2022

I.A.No.10012/2022 (u/O XII Rule 6 CPC by plaintiff)

1. Ld. Counsel for defendant seeks some more time for filing reply to the captioned IA. Let the same be filed within one week from today with advance copy to the plaintiff, who may file rejoinder within two weeks thereafter.
2. Re-notify the captioned IA for completion of pleadings and further proceedings on **27th October, 2022.**



I.A.No.12540/2021 (under Order VIII Rule 10 r/w Section 151 CPC filed on behalf of the plaintiff)

1. As per office noting, reply to the captioned IA has been filed vide diary no.396741 dated 02.05.2022.
2. Rejoinder has already been filed on behalf of plaintiff.
3. Pleadings qua the captioned IA are complete.
4. At this stage, it is submitted by Ld. Counsel for plaintiff that she has instructions from the plaintiff not to press the captioned IA. She further states that the captioned IA may be disposed off as not pressed. Daughter of plaintiff is also present in person and she also made the same request.
5. In view of above said submissions, the captioned IA stands disposed off as not pressed.

I.A.No.17620/2021 (under Order VIII Rule 1 CPC filed on behalf of the defendant)

1. As per office noting, reply to the captioned IA filed on behalf of the plaintiff vide diary no.369391 dated 29.04.2022.
2. At this stage, Ld. Counsel for plaintiff as well as daughter of the plaintiff submit that plaintiff does not want to contest the captioned IA and has no objection if the same is allowed.
3. For the reasons stated in the application, in view of submissions on behalf of plaintiff and in the interest of justice, delay of 8 months in filing the written statement is condoned and the written statement is taken on record.
4. The captioned IA stands disposed off accordingly.



CS(OS) 156/2021 & I.A.No.3746/2021 (under Order XXXIX Rule 1 & 2 CPC)

1. Since the written statement of defendant has been taken on record today itself, the plaintiff may file replication within four weeks with advance copy to the opposite party.
2. No separate reply to the captioned IA filed on behalf of the defendant.
3. The defendant is directed to file affidavit of admission/denial of documents within four weeks.
4. The plaintiff is also directed to file affidavit of admission/denial of documents within four weeks.
5. Let the Joint Document Schedule, including hard copy of the same and hard copy of the documents, be filed by the parties at least two weeks before the next date.
6. Re-notify the matter for completion of pleadings and admission/denial of documents on **27th October, 2022**.

**DEVENDER KUMAR GARG (DHJS)
JOINT REGISTRAR (JUDICIAL)**

AUGUST 3, 2022/V

Click here to check corrigendum, if any